

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023****(28.08.2024 to 05.10.2024)****[First week 28.08.2024 to 31.08.2024]**

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
28.08.2024 Wednesday (Joint Session)	Inaugural Session & Feedback from the participants and identifying issues & challenges faced on the Board By: Officers of the Academy	Feedback from the participants and identifying issues & challenges faced on the Board By: Officers of the Academy	Interactive discussion on – Key issues relating to Arrest, Police remand & Judicial Remand By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Interactive discussion on – Key issues relating to default bail & regular bail • Satendra Kumar Antil v. CBI • Arnesh Kumar v. Union of India • Aaparna Bhat v. State of M.P. • Siddharth v. State of U.P. By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
29.08.2024 Thursday	Bottle necks and power to investigate by Police • Registration of FIR • Information of non-cognizance • Procedure of investigation • Recording of statement • Medical Examination • Submission of final report By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Key issues relating to framing of charges, discharge and alteration of charges of IPC and other offences including: • Sections 34 & 149 IPC • Sections 109 & 120 IPC • Sections 3(5) & 190 BNS • Sections 49 & 61 (2) BNS • Charges under Special Acts (Part – I) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Jurisdiction of the courts & institution of suits • Stay of suit • <i>Res judicata</i> • Place of institution • Objection of jurisdiction • Transfer of suit • Consolidation of suit By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion in civil matters– • Issuance of summon • Service of summon • Pleadings in general • Amendment of pleadings • Striking out pleadings By: Smt. Namita Dwivedi Assistant Director, MPSJA
30.08.2024 Friday	Interactive discussion on – Wild Life Protection Act, 1972 and Indian Forest Act, 1927 – Offences and trial By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – • Summons to produce documents or other things • Procedure as to letters • Search warrant By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Key issues relating to framing of charges, discharge and alteration of charges of IPC and other offences including: • Sections 34 & 149 IPC • Sections 109 & 120 IPC • Sections 3(5) & 190 BNS • Sections 49 & 61 (2) BNS • Charges under Special Acts (Part – II) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion in criminal matters – • Issuance of summon/warrant • Proclamation and attachment • Issue of warrant in lieu of summons • Appearance of accused and witness By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
31.08.2024 Saturday	National conference of the District Judiciary commemorating 75 years of establishment of Supreme Court virtual By: Participants	Interactive discussion on – Key issues relating to maintenance u/s 125 CrPC <ul style="list-style-type: none"> • Appearance of parties • Interim orders • Recording of evidence • Final order • Execution • Rajnesh v. Neha By: Smt. Namita Dwivedi Assistant Director, MPSJA	Interactive discussion on – <ul style="list-style-type: none"> • Laws relating to committal of case • Trial of counter case • Trial of cross case By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Interactive discussion on – Police Act, 1861 & MMDR Act, 1957 By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur (Joint Session)

- Note:**
- (1) The Time Table is subject to change as per exigencies.
 - (2) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.15 pm to 2.00 pm.
 - (4) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023****(28.08.2024 to 05.10.2024)****[First week 28.08.2024 to 31.08.2024]**

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28.08.2024 Wednesday (Joint Session)	Inaugural Session & Feedback from the participants and identifying issues & challenges faced on the Board By: Officers of the Academy	Feedback from the participants and identifying issues & challenges faced on the Board By: Officers of the Academy	Interactive discussion on – Key issues relating to Arrest, Police remand & Judicial Remand By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Interactive discussion on – Key issues relating to default bail & regular bail • Satendra Kumar Antil v. CBI • Arnesh Kumar v. Union of India • Aaparna Bhat v. State of M.P. • Siddharth v. State of U.P. By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
29.08.2024 Thursday	Jurisdiction of the courts & institution of suits • Stay of suit • <i>Res judicata</i> • Place of institution • Objection of jurisdiction • Transfer of suit • Consolidation of suit By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion in civil matters– • Issuance of summon • Service of summon • Pleadings in general • Amendment of pleadings • Striking out pleadings By: Smt. Namita Dwivedi Assistant Director, MPSJA	Bottle necks and power to investigate by Police • Registration of FIR • Information of non-cognizance • Procedure of investigation • Recording of statement • Medical Examination • Submission of final report By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Key issues relating to framing of charges, discharge and alteration of charges of IPC and other offences including: • Sections 34 & 149 IPC • Sections 109 & 120 IPC • Sections 3(5) & 190 BNS • Sections 49 & 61 (2) BNS • Charges under Special Acts (Part – I) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA
30.08.2024 Friday	Interactive discussion on – Key issues relating to framing of charges, discharge and alteration of charges of IPC and other offences including: • Sections 34 & 149 IPC • Sections 109 & 120 IPC • Sections 3(5) & 190 BNS • Sections 49 & 61 (2) BNS • Charges under Special Acts (Part – II) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion in criminal matters– • Issuance of summon/warrant • Proclamation and attachment • Issue of warrant in lieu of summons • Appearance of accused and witness By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Interactive discussion on – Wild Life Protection Act, 1972 and Indian Forest Act, 1927 – Offences and trial By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – • Summons to produce documents or other things • Procedure as to letters • Search warrant By: Shri Padmesh Shah Addl. Director, MPSJA

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31.08.2024 Saturday	National conference of the District Judiciary commemorating 75 years of establishment of Supreme Court virtual By: Participants	Interactive discussion on – <ul style="list-style-type: none"> • Laws relating to committal of case • Trial of counter case • Trial of cross case By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Interactive discussion on – Key issues relating to maintenance u/s 144 BNSS <ul style="list-style-type: none"> • Appearance of parties • Interim orders • Recording of evidence • Final order • Execution • Rajnesh v. Neha By: Smt. Namita Dwivedi Assistant Director, MPSJA	Interactive discussion on – Police Act, 1861 & MMDR Act, 1957 By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur (Joint Session)

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 - (2) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Final Phase Institutional Induction Training Course for Civil Judge (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Second week 02.09.2024 to 07.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
02.09.2024 Monday	Interactive discussion on – Key issues relating to M.P. Land Revenue Code,1959 By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on – Law relating to temporary injunction under Order 39 Rules 1 & 2 (Joint Session) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Mock Trial – Argument on application under Order 39 Rules 1 & 2 CPC By: Officers of the Academy
03.09.2024 Tuesday (Joint Session)	Adverse possession, pleading and proof and Easement Act, 1882 By: Director, MPSJA & Shri Amit Singh Sisodia OSD, MPSJA (Joint Session)	Discussion on – Key issues relating to recording of evidence in civil cases • Interim applications during recording of evidence • Order sheet writing • Admissibility of documents • Impounding of documents By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Discussion on: Registration of complaint • Power under section 175 (3) BNS • Complaint to Magistrate • Procedure when there is complaint case and Police investigation of same offence By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise-2 – Order 6 Rule 17 & 18 By: Officers of the Academy
04.09.2024 Wednesday (Joint Session)	Discussion on – Key issues relating to recording of evidence in Criminal cases • Interim applications during recording of evidence • Omission of contradiction • Admissibility of primary and secondary documents By: Director, MPSJA & Shri Manish Sharma Faculty Member (Jr. 1), MPSJA (Joint Session)	Interactive discussion on – Key issues relating to offences under Special Acts – Arms Act and Govansh Vadh Pratishedh Adhinyam etc. By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Settlement of issues and power to amend and strike out issues By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Exercise writing: Exercise 3 – Recovery of fine (Criminal MJC) By: Officers of the Academy

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
05.09.2024 Thursday (Joint Session)	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suit Valuation Act, 1887 (Part – I) By: Shri Jayant Sharma Registrar (IL), High Court of M.P Jabalpur	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 and bottle necks of trial and solution (Part – II) By: Shri Jayant Sharma Registrar (IL), High Court of M.P Jabalpur	Key issues relating to Order 23 Rules 1 & 3 of CPC By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise 4 – Order 1 Rule 10 CPC By: Officers of the Academy
06.09.2024 Friday (Joint Session)	Interactive discussion on – Key issues relating to Specific Relief Act, 1963 (Part – I) By: Shri Bharat Kumar Vyas Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	Interactive discussion on – Key issues relating to Specific Relief Act, 1963 (Part – II) By: Shri Bharat Kumar Vyas Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	Dealing with different IAs' in various stages • Order 7 Rule 10 CPC • Order 7 Rule 11 CPC By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Exercise writing: Exercise 5 – Order 23 Rule 1 & 3 CPC By: Officers of the Academy
07.09.2024 Saturday	HOLIDAY ON ACCOUNT OF GANESH CHATURTHI Write an exercise relating to Criminal Judgment			

Note:

- (1) Yoga Session every morning from 7:15 am to 8:15 am.
- (2) The Time Table is subject to change as per exigencies.
- (3) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
- (4) Lunch Break 1.15 pm to 2.00 pm.
- (5) Exercise writing session will be a joint session all working days
- (6) Use of Cell Phones in lecture room is strictly prohibited

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Final Phase Institutional Induction Training Course for Civil Judge (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Second week 02.09.2024 to 07.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
02.09.2024 Monday	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Interactive discussion on – Key issues relating to M.P. Land Revenue Code,1959 By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion on – Law relating to temporary injunction under Order 39 Rules 1 & 2 (Joint Session) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Mock Trial – Argument on application under Order 39 Rules 1 & 2 CPC By: Officers of the Academy
03.09.2024 Tuesday (Joint Session)	Adverse possession, pleading and proof and Easement Act, 1882 By: Director, MPSJA & Shri Amit Singh Sisodia OSD, MPSJA (Joint Session)	Discussion on: Registration of complaint <ul style="list-style-type: none"> • Power under section 175 (3) BNSS • Complaint to Magistrate • Procedure when there is complaint case and Police investigation of same offence By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Key issues relating to recording of evidence in civil cases <ul style="list-style-type: none"> • Interim applications during recording of evidence • Order sheet writing • Admissibility of documents • Impounding of documents By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Exercise-2 – Order 6 Rule 17 & 18 By: Officers of the Academy
04.09.2024 Wednesday (Joint Session)	Discussion on – Key issues relating to recording of evidence in Criminal cases <ul style="list-style-type: none"> • Interim applications during recording of evidence • Omission of contradiction • Admissibility of primary and secondary documents By: Director, MPSJA & Shri Manish Sharma Faculty Member (Jr. 1), MPSJA (Joint Session)	Interactive discussion on – Settlement of issues and power to amend and strike out issues By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion on – Key issues relating to offences under Special Acts – Arms Act and Govansh Vadh Pratishedh Adhinyam etc. By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing: Exercise 3 – Recovery of fine (Criminal MJC) By: Officers of the Academy

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
05.09.2024 Thursday (Joint Session)	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suit Valuation Act, 1887 (Part – I) By: Shri Jayant Sharma Registrar (IL), High Court of M.P Jabalpur	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 and bottle necks of trial and solution (Part – II) By: Shri Jayant Sharma Registrar (IL), High Court of M.P Jabalpur	Key issues relating to Order 23 Rules 1 & 3 of CPC By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise 4 – Order 1 Rule 10 CPC By: Officers of the Academy
06.09.2024 Friday (Joint Session)	Interactive discussion on – Key issues relating to Specific Relief Act, 1963 (Part – I) By: Shri Bharat Kumar Vyas Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	Interactive discussion on – Key issues relating to Specific Relief Act, 1963 (Part – II) By: Shri Bharat Kumar Vyas Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	Dealing with different IAs' in various stages <ul style="list-style-type: none"> • Order 7 Rule 10 CPC • Order 7 Rule 11 CPC By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Exercise writing: Exercise 5 – Order 23 Rule 1 & 3 CPC By: Officers of the Academy
07.09.2024 Saturday	HOLIDAY ON ACCOUNT OF GANESH CHATURTHI Write an exercise relating to Criminal Judgment			

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
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 - (4) Lunch Break 1.15 pm to 2.00 pm.
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP - A

Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Third week 09.09.2024 to 14.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
09.09.2024 Monday (Joint session)	Interactive discussion on – Execution proceedings & Objections – Different modes of execution and allied issues (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Interactive discussion on – Execution proceedings & Objections – Different modes of execution and allied issues (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to offences under M.P. Excise Act, 1915 and Public Gambling Act, 1867 By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing: Exercise-7 – Order 39 (1)(2) By: Officers of the Academy
10.09.2024 Tuesday (Joint Session)	Open Interactive session on – Interim custody of property u/s 497 and 503 BNSS and under Special Acts By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interim application in criminal cases (Sections 228, 348 and 355 BNSS) (Sections 205, 311 & 317 CrPC) By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – key issues relating to Commercial Courts Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing: Exercise-8 – Section 47 CPC (Joint session) By: Officers of the Academy
11.09.2024 Wednesday (Joint Session)	Interactive discussion on – Key issues relating to Order 1 Rule 10 and Order 22 Rules 4 & 5 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Compromise and withdrawal of criminal cases and other allied issues (Sections 279, 281 359 and 360 BNSS) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion on – Key issues relating to Order 9 Rules 9 & 13 and Order 17 Rule 13 CPC By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Exercise-9 – Sections 320 & 321 (Compromise) (Joint session) By: Officers of the Academy

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
12.09.2024 Thursday (Joint Session)	Issuance of commission for local inspection (Order 26 Rule 9 and Order 39 Rule 7 CPC) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Interactive discussion on – Discovery of facts u/s 23 (2) BSA and 27 of Evidence Act, 1872 By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Sanction u/s 215 and 218 BNSS By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing: Exercise-10 – Sections 91 (Joint session) By: Officers of the Academy
13.09.2024 Friday (Joint session)	Laws relating to Hiba, Will and Inheritance in Muslim Law (Part – I) By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh	Laws relating to Hiba, Will and Inheritance in Muslim Law (Part – II) By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh	Interactive Discussion on key issues relating to Accident cases and Criminal Judgment-I (Sections 281 and 125 BNS) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Open interactive discussion on topics taken earlier By: Officers of the Academy
14.09.2024 Saturday (Joint session)	Interactive discussion on – Proceeding u/s 379 BNSS and 340 of CrPC By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Open interactive discussion on – New Criminal Laws By: Officers of the Academy	Maintaining the balance: Judicial stress and wellness (Contd.....) By: Dr. Harishkumar Krishna Shetty Psychologists & Mental Health care centre, Mumbai	Maintaining the balance: Judicial stress and wellness By: Dr. Harishkumar Krishna Shetty Psychologists & Mental Health care centre, Mumbai

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
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 - (4) Lunch Break 1.15 pm to 2.00 pm.
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP - B

Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Third week 09.09.2024 to 14.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
09.09.2024 Monday (Joint session)	Interactive discussion on – Execution proceedings & Objections – Different modes of execution and allied issues (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Interactive discussion on – Execution proceedings & Objections – Different modes of execution and allied issues (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to offences under M.P. Excise Act, 1915 and Public Gambling Act, 1867 By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing: Exercise-7 – Order 39 (1)(2) By: Officers of the Academy
10.09.2024 Tuesday (Joint session)	Interactive discussion on – Key issues relating to Commercial Courts Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Open Interactive session on – Interim custody of property u/s 497 and 503 BNSS and under Special Acts By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interim application in criminal cases (Sections 228, 348 and 355 BNSS) (Sections 205, 311 & 317 CrPC) By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise-8 – Section 47 CPC (Joint session) By: Officers of the Academy
11.09.2024 Wednesday (Joint session)	Interactive discussion on – Key issues relating to Order 1 Rule 10 and Order 22 Rules 4 & 5 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Compromise and withdrawal of criminal cases and other allied issues (Sections 279, 281 359 and 360 BNSS) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion on – Key issues relating to Order 9 Rules 9 & 13 and Order 17 Rule 13 CPC By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Exercise-9 – Sections 320 & 321 (Compromise) (Joint session) By: Officers of the Academy

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
12.09.2024 Thursday (Joint session)	Issuance of commission for local inspection (Order 26 Rule 9 and Order 39 Rule 7 CPC) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Interactive discussion on – Discovery of facts u/s 23 (2) BSA and 27 of Evidence Act, 1872 By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Sanction u/s 215 and 218 BNSS By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing: Exercise-10 – Sections 91 (Joint session) By: Officers of the Academy
13.09.2024 Friday (Joint session)	Laws relating to Hiba, Will and Inheritance in Muslim Law (Part – I) By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh	Laws relating to Hiba, Will and Inheritance in Muslim Law (Part – II) By: Shri Abdul Kadeer Mansoori District & Additional Sessions Judge, Rajgarh	Interactive Discussion on – Key issues relating to Accident cases and Criminal Judgment-I (Sections 281 and 125 BNS) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Open interactive discussion on topics taken earlier By: Officers of the Academy
14.09.2024 Saturday (Joint session)	Interactive discussion on – Proceeding u/s 379 BNSS and 340 of CrPC By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Open interactive discussion on – New Criminal Laws By: Officers of the Academy	Maintaining the balance: Judicial stress and wellness (Contd.....) By: Dr. Harishkumar Krishna Shetty Psychologists & Mental Health care centre, Mumbai	Maintaining the balance: Judicial stress and wellness By: Dr. Harishkumar Krishna Shetty Psychologists & Mental Health care centre, Mumbai

- Note:**
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP - A

Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Fourth week 16.09.2024 to 21.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
16.09.2024 Monday	HOLIDAY ON ACCOUNT OF ID-MILAD UN-NABI			
17.09.2024 Tuesday (Joint session)	Interactive discussion on – Key issues relating to recording of evidence in absence of accused u/s 335 BNSS, Trial in absentia u/s 356 BNSS By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Procedure of summary suit under order 37 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Addition of accused in trial u/s 358 BNSS and accused statement u/s 351 BNSS By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise-11 – Section 311 (Joint Session) By: Officers of the Academy
18.09.2024 Wednesday (Joint Session)	Interactive discussion on – Hindu Succession Act, 1956 and law relating to partition in Hindu family (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Law relating to proceed to crime and Confiscation of property By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion on – Hindu Succession Act, 1956 and law relating to partition in Hindu family (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Group presentation on – Leading case laws <ul style="list-style-type: none"> In re to issue certain guidelines regarding inadequacies and deficiencies in criminal trials Rajkumar Suman v. State Sukhpal Singh Khaira v. State of Punjab By: Participants
19.09.2024 Thursday (Joint Session)	Key issues relating to – Probation of Offenders Act, 1958 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to – Mental Health Act, 2017 <ul style="list-style-type: none"> Procedure when person presented before Court is of un-sound mind Procedure when accused is of un-sound mind By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Marshalling and appreciation of evidence in criminal cases By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Marshalling and appreciation of evidence in criminal cases By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
20.09.2024 Friday (Joint Session)	Challenges before the Court for writing a judgment in Civil Cases By: Shri Alok Mishra District & Additional Sessions Judge, Sagar	Bottlenecks and challenges in sentencing and compensation in Criminal Cases By: Shri Alok Mishra District & Additional Sessions Judge, Sagar	Group presentation on – Leading case laws <ul style="list-style-type: none"> Rahul S. Shah v. Jinendra Kumar Gandhi Vineeta Sharam v. Rakesh Sharma Yash Pal Jain v. Sushila Devi By: Participants	Discussion on – Judgment and Order submitted by participants (Civil) By: Director, MPSJA
21.09.2024 Saturday (Joint Session)	Key issues relating to – Trial of a case u/s 138 NI Act, 1881 (Part – I) By: Shri Abhishek Gour District & Additional Sessions Judge, Dewas	Key issues relating to – Trial of a case u/s 138 NI Act, 1881 (Part – II) By: Shri Abhishek Gour District & Additional Sessions Judge, Dewas	A step towards paper less Court <ul style="list-style-type: none"> CIS 3.0 ICJS CCTNS Video Conferencing Rules for District Courts, 2020 Digitization Rules (Part – I) By: Shri Harsh Singh Bahrawat Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	A step towards paper less Court <ul style="list-style-type: none"> CIS 3.0 ICJS CCTNS Video Conferencing Rules for District Courts, 2020 Digitization Rules (Part – II) By: Shri Harsh Singh Bahrawat Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
 - (4) Lunch Break 1.15 pm to 2.00 pm.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP - B

Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023 (28.08.2024 to 05.10.2024)

[Fourth week 16.09.2024 to 21.09.2024]

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
16.09.2024 Monday	HOLIDAY ON ACCOUNT OF ID-MILAD UN-NABI			
17.09.2024 Tuesday (Joint Session)	Interactive discussion on – Key issues relating to recording of evidence in absence of accused u/s 335 BNSS, Trial in absentia u/s 356 BNSS By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Procedure of summary suit under order 37 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Addition of accused in trial u/s 358 BNSS and accused statement u/s 351 BNSS By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Exercise-11 – Section 311 (Joint Session) By: Officers of the Academy
18.09.2024 Wednesday (Joint Session)	Interactive discussion on – Hindu Succession Act, 1956 and law relating to partition in Hindu family (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Law relating to proceed to crime and Confiscation of property By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Interactive discussion on – Hindu Succession Act, 1956 and law relating to partition in Hindu family (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Group presentation on – Leading case laws <ul style="list-style-type: none"> In re to issue certain guidelines regarding inadequacies and deficiencies in criminal trials Rajkumar Suman v. State Sukhpal Singh Khaira v. State of Punjab By: Participants
19.09.2024 Thursday (Joint Session)	Key issues relating to – Probation of Offenders Act, 1958 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to – Mental Health Act, 2017 <ul style="list-style-type: none"> Procedure when person presented before Court is of un-sound mind Procedure when accused is of un-sound mind By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Marshalling and appreciation of evidence in criminal cases By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Marshalling and appreciation of evidence in criminal cases By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
20.09.2024 Friday (Joint Session)	Challenges before the Court for writing a judgment in Civil Cases By: Shri Alok Mishra District & Additional Sessions Judge, Sagar	Bottlenecks and challenges in sentencing and compensation in Criminal Cases By: Shri Alok Mishra District & Additional Sessions Judge, Sagar	Group presentation on – Leading case laws <ul style="list-style-type: none"> Rahul S. Shah v. Jinendra Kumar Gandhi Vineeta Sharam v. Rakesh Sharma Yash Pal Jain v. Sushila Devi By: Participants	Discussion on – Judgment and Order submitted by participants (Civil) By: Director, MPSJA
21.09.2024 Saturday (Joint Session)	Key issues relating to – Trial of a case u/s 138 NI Act, 1881 (Part – I) By: Shri Abhishek Gour District & Additional Sessions Judge, Dewas	Key issues relating to – Trial of a case u/s 138 NI Act, 1881 (Part – II) By: Shri Abhishek Gour District & Additional Sessions Judge, Dewas	A step towards paper less Court <ul style="list-style-type: none"> CIS 3.0 ICJS CCTNS Video Conferencing Rules for District Courts, 2020 Digitization Rules (Part – I) By: Shri Harsh Singh Bahrawat Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal	A step towards paper less Court <ul style="list-style-type: none"> CIS 3.0 ICJS CCTNS Video Conferencing Rules for District Courts, 2020 Digitization Rules (Part – II) By: Shri Harsh Singh Bahrawat Additional Secretary, Govt. of M.P., Law & Legislative Affairs Department, Bhopal

- Note:**
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 - (4) Lunch Break 1.15 pm to 2.00 pm.
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023****(28.08.2024 to 05.10.2024)****[Fifth week 23.09.2024 to 28.09.2024]**

DATE/ DAY	SESSION – I 10:30 am to 11.45 am		SESSION – II 12:00 noon to 1:15 pm		SESSION – III 2:00 pm to 3.15 pm		SESSION – IV 3.30 pm to 5:00 pm
23.09.2024 Monday (Joint Session)	Interactive discussion on – Key issues relating to Written statement and Will: Execution and proof By: Shri Padmesh Shah Addl. Director, MPSJA		Interactive discussion on – Key issues relating to M.P. Accommodation Control Act, 1961 By: Shri Amit Singh Sisodia OSD, MPSJA		Interactive discussion on – Partition suit and key issues relating to preliminary decree and final decree By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA		Exercise writing: Exercise-12 – Framing of charges By: Officers of the Academy
24.09.2024 Tuesday (Joint Session)	Interactive discussion on – Key issues relating to offence of orgnized crimes, petty organized crime and terrorist Act under BNS, 2023 By: Shri Amit Singh Sisodia OSD, MPSJA	T E A B R E A K	Interactive discussion on – Key issues relating to offence of theft and dacoity under BNS By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	L U N C H B R E A K	Interactive discussion on – Key issues relating to Human Trafficking By: Smt. Namita Dwivedi Assistant Director, MPSJA	T E A B R E A K	Open Interactive discussion By: Officers of the Academy
25.09.2024 Wednesday (Joint Session)	Interactive discussion on – Key issues relating to Juvenile Justice Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA		Key issues relating to Judgment writing in criminal cases under BNSS, 2023 By: Shri Tajinder Singh Ajmani District & Additional Sessions Judge, Indore		Key issues relating to – Legal Services Authorities Act, 1987 • ADR Mechanism • Lok Adalat • Mediation By: Dr. Sudhanshu Saxena Additional Secretary & Shri Aniruddha Jain Deputy Secretary M.P. State Legal Services Authority (SLSA), Jabalpur		Exercise writing: Exercise-13 – Interim application u/s 143-A NI Act, 1881 By: Officers of the Academy

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
26.09.2024 Thursday (Joint Session)	Marshalling and appreciation of evidence in civil cases (Contd.....) By: Shri Tajinder Singh Ajmani District & Additional Sessions Judge, Indore	Marshalling and appreciation of evidence in civil cases By: Shri Tajinder Singh Ajmani District & Additional Sessions Judge, Indore	Examination of victim and appreciation of medical reports (Contd.....) By: Dr. Vivek Shrivastava Assistant Professor, NSCB Medical College, Jabalpur	Examination of victim and appreciation of medical reports By: Dr. Vivek Shrivastava Assistant Professor, NSCB Medical College, Jabalpur
27.09.2024 Friday (Joint Session)	Interactive discussion on – Key issues relating to offence of cheating and forgery under BNS, 2023 By: Shri Amit Singh Sisodia OSD, MPSJA	Interactive discussion on – Laws relating to Wild Life Act, 1972 and Indian Forest Act, 1927 By: Shri Ritesh Sarothiya IFS, Regional Deputy Director, Wild Life Crime Control Bureau, North Region, New Delhi	Visit to laboratory of Forest Department, Jabalpur (Contd.....) By: Forest Department	Visit to laboratory of Forest Department, Jabalpur By: Forest Department
28.09.2024 Saturday (Joint Session)	Admissibility of Electronic Evidence and Information Technology Act, 2000 (Contd.....) By: Shri Yashpal Singh District & Additional Sessions Judge, Dewas	Admissibility of Electronic Evidence and Information Technology Act, 2000 By: Shri Yashpal Singh District & Additional Sessions Judge, Dewas	Understanding the documents relating to land records and the processes of demarkation of land (Contd.....) By: Shri Rupesh Ratan Singhai SDM (Revenue), Sihora, Jabalpur	Understanding the documents relating to land records and the processes of demarkation of land By: Smt. Neelima Rajalwal Tehsildar Jabalpur (Rural), JBP & Shri Praveen Dubey Revenue Inspector Adhartal, Jabalpur

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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**Schedule of Final Phase Institutional Induction Training Course for Civil Judges (Entry Level) Batch 2022 & 2023****(28.08.2024 to 05.10.2024)****[Sixth week 30.09.2024 to 05.10.2024]**

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
30.09.2024 Monday (Joint Session)	Interactive discussion on – Essential Commodities Act, 1955 & Food Safety and Standards Act, 2006 By: Shri Amit Singh Sisodia OSD, MPSJA	Law relating to presumption: <ul style="list-style-type: none"> • Criminal Law • Civil Law By: Shri Sandeep Sharma Principal Registrar (Judicial), High Court of M.P., Jabalpur	Discussion on – Self-Appraisal Report & Impact Assessment and Performance Evaluation By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Exercise-15 – Interim Maintenance application u/s 144 BNSS By: Officers of the Academy
01.10.2024 Tuesday (Joint Session)	Interactive Discussion on – Special Acts <ul style="list-style-type: none"> • POSH Act, 2013 • Vishakha v. State of Rajasthan guidelines By: Shri Padmesh Shah Addl. Director, MPSJA	Initiatives under e-Court Project with reference to High Court of M.P. with special reference to ICJS By: Shri Samresh Singh Registrar (Information & Technology), High Court of M.P., Jabalpur	Discussion on – Criminal Judgment Submitted by participants By: Director, MPSJA	Open Interactive discussion on – different aspects of Civil and Criminal trials By: Hon'ble Shri Justice Anand Pathak Chairman, Governing Council, MPSJA
02.10.2024 Wednesday	–	HOLIDAY ON ACCOUNT OF GANDHI JAYANTI	–	–

DATE/ DAY	SESSION – I 10:30 am to 11.45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3.15 pm	SESSION – IV 3.30 pm to 5:00 pm
03.10.2024 Thursday (Joint Session)	Key issues relating to M.P. Public Trust Act, 1951 and M.P. Municipalities Act, 1961 & M.P. Municipal Corporations Act, 1956 By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to NDPS Act, 1985 By: Director, MPSJA	Understading CIS, ERPA, Website of High Court & Supreme Court By: Shri Kuldeep Singh Kushwah Registrar (I.T.- CSA) High Court of M.P., Jabalpur	Key issues relating to expeditious trial in criminal case By: Hon'ble Shri Justice Vivek Agarwal Member, Governing Council, MPSJA
04.10.2024 Friday (Joint Session)	Discussion on – Civil Judgment By: Officers of the Academy	Dos and Dont's of a Judge – Vigilance Perspective and Key issues relating to Madhya Pradesh Civil Services (Conduct) Rules, 1965 By: Shri Manoj Kumar Shrivastava Registrar General, High Court of M.P., Jabalpur & Shri Vaibhav Mandloi Principal Registrar (Vigilance), High Court of M.P., Jabalpur	How to search case laws in Supreme Today By: Shri Vishal Joshi Area Bussiness Manager, Supreme Today	Open Interactive discussion By: Director, MPSJA
05.10.2024 Saturday (Joint Session)	Impact assessment and feedback of participants (Contd...) By: Officers of the Academy	Impact assessment and feedback of participants By: Officers of the Academy	From 4:00 pm onwards	
			Valedictory Session By: Hon'ble Shri Justice Suresh Kumar Kait Chief Justice, High Court of M.P., Jabalpur	

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